इस योजना के लिए कितनी रकम मांगी गई और कितनी उपलब्ध हुई, उपलब्ध हुई या नहीं, इसका उत्तर अभी मैं नहीं दे सकता ।

श्री मीर्जा ईर्शादबेग ऐयुबबेग : इसकी माहिती आप सभा पटल पर रखना चाहेंगे ?

श्री उपसभापति : इसकी सूचना एकत्र करके आप सभा पटल पर रख दीजिए।

श्री हरिनाथ मिश्र : किसी खास योजना के सम्बन्ध में माननीय सदस्य पूछे तो मैं रख दूंगा।

श्री उपसभापति : इसके बारे में कह रहे हैं।... (व्यवधान)

कुछ माननीय सदस्य : पूरा कब होगा इस बारे में बताइये । ... (व्यवधान)

SHRI HARI NATH MISHRA: Sir, only the preliminary talks have taken place with the representatives of the World Bank and nothing has been finalised. (*Interruptions*).

SHRI VITHALRAO MADHAVRAO JADHAV: Mr. Deputy Chairman, Sir, as regards the discussion on the Narmada project, I would like to say that likewise there are several projects which are going on in this country. I would like to ask in this connection whether the on-going projects which are under construction are going to be completed in the Seventh Five Year Plan or not? What is the Government's position about that?

MR. DEPUTY CHAIRMAN: Not about other projects. Only ask about the Narmada project.

SHRI VITHALRAO MADHAVRAO JADHAV: Sir, the Narmada project is also connected with Maharashtra. From that point of view I am asking whether it is going to be completed in the Seventh Five-Year Plan or not.

MR. DEPUTY CHAIRMAN: When is this project expected to be completed?

SHRI HARI NATH MISHRA: Sir, it has been tentatively decided that all the on-going projects we will try to finish by the Seventh Plan period. But so far as the World Bank aid is concerned, it depends on the representatives of the World Bank how long they will take. As I informed the House, only the preliminary talks have taken place, and nothing has been finalised.

SHRI DARBARA SINGH: Sir, the question has been replied in general that all the on-going projects will be taken up and the money will be provided. He has made a statement to that effect. Is it the correct statement of the Minister so that we will pursue it?

SHRI HARI NATH MISHRA: Sir, it will be the effort of the State Governments to fully execute the on-going projects. But so far as the World Bank aid is concerned, nothing can be said with certainty.

Termination of services of khalasis in Railway Workshop, Jagadhri

*404. DR. C. SILVERA:
SHRI RAM BHAGAT PASWAN:†

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that services of the casual khalasis who were recruited in the Jagadhri Workshop of Northern Railway on the 29th December, 1980 and made regular on the 29th January, 1981, were terminated w.e.f. 16th December, 1981, without assigning any reasons therefor;

(b) if so, what are the names of such khalasis and what are the grounds on which their services were terminated;

(c) what are the circumstances under which some khalasis were reinstated with effect from the 3rd February, 1983 while khalasis belonging to the Scheduled Castes were not reinstated; and

(d) by when the khalasis belonging to the Scheduled Castes are to be reinstated?

---

†The question was actually asked on the floor of the House by Shri Ram Bhagat Paswan.

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY): (a) to (d) A Statement is laid on the Table of the Sabha.

Statement

Termination of services of khalasis in Railway workshop, Jagadhri

Two persons viz. S/Shri Ram Nand Yadav and Dulal Jaswara were engaged as casual khalasis on 30-12-80 and further as substitute khalasis with effect from 29-1-81 in Jagadhri Workshop. In 1980 a recruitment notification was issued by Jagadhri Workshop inviting applications upto 31-7-80 for recruitment of casual labour/substitute khalasies. S/Shri Yadav and Jaswara had not applied in response to the notification by the target date and were not in employment as casual workers in the Workshop when applications were invited and as such they were not eligible for empanelment. They were, however, placed on the panel erroneously; later the mistake was detected and both of them were discharged from service with effect from 16-12-81 as selected persons were posted vice them. Their names were also removed from the aforesaid panel.

Shri Rama Nand Yadav had represented for being taken back in service. His case was examined sympathetically and he was taken back in service with effect from 3-2-83, Shri Jaswara has also subsequently represented for being taken back. Instructions are being issued for taking him back also.

श्री राम भगत पासवान : उपसभापति महोदय, मंत्री महोदय ने अपने जवाब में बतलाया है कि श्री रामानन्द यादव और दुलाल जसवारा की नियुक्ति 31-12-80 को हुई । ...

श्री रामानन्द यादव : मेरी नियुक्ति नहीं हुजूर । ... **(व्यवधान)**

श्री राम भगत पासवान : : मैं खलासी की चर्चा कर रहा हूं । जगाधरी वर्कशाप में 30-12-80 को इनकी नियुक्ति कर ली गई थी । फिर 29-1-84 को उनको इवजी खलासी बना दिया गया था । फिर 31-7-80 को जो उन्होंने आवेदन दिया था उसमें कहा गया कि उनके आवेदन समय पर नहीं आए थे और गलती से इन दोनों का नाम पैनल में रख लिया गया था । पैनल बनाने के बाद ही नियुक्ति की जाती है और फिर नियुक्ति हो जाने के बाद उनको हटाया जाता है । इससे स्पष्ट मालूम होता है कि इनका जो पैनल बनता है खासकर कैजुअल लेबरर का, वह बैकडोर पैनल रहता है । कांट्रेक्ट बेसिस पर पैनल बनता है यानी जो कांट्रेक्ट के अनुसार एश्योरेंस दिया जाता है यदि उसको पूरा किया तो ही बहाली होती है और नहीं तो उनको हटा दिया जाता है । इस प्रकार बराबर कैजुअल लेबरर और कैजुअल खलासी की बहाली होती है । डिविजनल आफिस जो है वहां पर भ्रष्टाचार भरा हुआ है । इसमें पता लगा लिया जाए । यहां पर आरक्षण कोटा दफना दिया गया है । इस प्रश्न से पता लगा लें कि किस तरह से हरिजन और बैकवर्ड को रखा जाता है और कहते हैं कि गलती से पैनल बन गया था । मैं जानना चाहता हूं कि गलती से पैनल बनाने वालों को आपने क्या सजा दी और जिसकी बहाली हो गई है उसको फिर से हटाने का क्या कारण है ? इन्होंने कहा है कि श्री यादव को फिर से रख लिया है तो मैं जानना चाहता हूं कि वह अपना कार्य कर रहे हैं या नहीं और दूसरे यह भी कहा गया कि श्री जसवारा को वापस लेने के लिये नोटिस जारी किया जा रहा है तो इस प्रकार से असंतोषप्रद जवाब देकर हरिजनों और पिछड़े वर्गों के साथ बिल्कुल अन्याय किया जा रहा है ।

श्री उपसभापति : दो को रख लिया है, यह जवाब दिया जा चुका है । आपका सवाल क्या है ?

श्री राम भगत पासवान : हर जगह यह प्रश्न उठता है।

श्री उपसभापति : सब जगह का प्रश्न नहीं है।

श्री राम भगत पासवान : मेरा यह कहना है कि दोनों की नियुक्ति कब...

श्री उपसभापति : नियुक्ति हो गई, अब सवाल पूछिये।

श्री राम भगत पासवान : मेरा प्रश्न यह है कि क्लास फोर्थ की नियुक्ति के लिये, खलासी की नियुक्ति के लिये न कोई रिक्रूटमेंट बोर्ड है, न कमीशन है, और न कोई क्राइटेरिया है तो क्या आप नियुक्ति के लिये रिक्रूटमेंट बोर्ड बनाने की कृपा करेंगे ताकि उनकी उचित रूप से बहाली हो सके ? यह मेरा सवाल है।

SHRI A.B.A. GHANI KHAN CHOUDHURY: In the case of class IV category, Zonal Railways themselves have powers to make such recruitment. However, in view of availability of a large number of casual who are waiting to be absorbed in regular employment, the present policy is to make recruitment to Group D vacancies only from amongst the existing force of casual labour and they are screened and em-panelled for this purpose. There are, however, certain exceptions to this policy like appointments made on compassionate grounds or against certain reserved quotas like those for physically handicapped, ex-servicemen, sportsmen, workshops etc. With regard to corruption, I am not aware of anything and if the hon. Member could pass on any information that he has, I shall certainly look into it and try to do away with the corrupt practices which he will point out. We cannot take any step on a general sweeping statement that corruption prevails. What can we do about it unless they pinpoint where the corruption is? With regard to the panel that the hon. Member asked, Sir, the panel was declared on 16-2-1981 and 1833 persons were placed on the panel, in which 464 Scheduled Caste and 23 Scheduled Tribes candidates were also included. Shri Rama Nand Yadav was taken back to duty; his case was considered sympathetically and accordingly orders were issued for his being taken back in service as a special case and he was taken back with effect from 3-2-1983. Subsequently, Mr. Jaswara also represented for the benefit. He was not taken. The department's excuse is that all was done in error. When I was going through this question, I passed an order that the other one, that means Shri Jaswara also, should also be taken and he will be taken in. We cannot have a double standard. When one person is taken in, whether it is due to error or anything, the other person should naturally be taken in.

श्री राम भगत पासवान : उपसभापति महोदय, मंत्री महोदय ने कहा कि करप्शन कितना है और कहां पर है, उसकी उन्हें जानकारी मिलनी चाहिए। वे इस बारे में जानकारी चाहते हैं। मैं यह जानना चाहता हूं कि नार्थ ईस्टर्न रेलवे में और ईस्टर्न रेलवे में कितने केजुअल लेबरर्स हैं और कितने केजुअल खलासी हैं और उनमें हरिजनों और आदिवासियों की संख्या कितनी है ?

श्री उपसभापति : यह सवाल मूल सवाल से नहीं उठता है। मूल सवाल दो आदमियों के बारे में हैं। आप दूसरा सवाल पूछिये।

श्री राम भगत पासवान : मैं यह कहना चाहता हूं कि इस बात का पता लगाया जाए कि इन लोगों का कोटा दिया जाता है या नहीं। अभी स्थिति यह है कि भ्रष्टाचार के कारण इन लोगों को पूरा कोटा नहीं दिया जाता है। डिविजनल आफिस में भ्रष्टाचार है। इन लोगों के कोटे के मुताबिक इनको

र्ती नहीं किया जाता है। इसलिये मैं
ह जानना चाहता हूं कि क्या मंत्री
होदय इन लोगों के लिये डायरेक्ट
क्रूटमेंट करने के लिए तैयार हैं? यही
रा प्रश्न है।

श्री उपसभापति : यह सवाल मूल
वाल में नहीं उठता है।

SHRI SUKOMAL SEN: Sir, I underand that not only in the Northern Railay but in various other Railways a rge number of casual workers and other bourers are working. I would like to ow from the hon. Railway Minister ether he can tell me the total number casual workers....

MR. DEPUTY CHAIRMAN: That is t the question. (*Interruptions*). It is limited question pertaining to a particur Workshop in Northern Railway.

SHRI SUKOMAL SEN: What is the heme of the Government with regard the casual workers and other labourers.

MR. DEPUTY CHAIRMAN: That is t the question.

SHRI SUKOMAL SEN: It is relevant r.

MR. DEPUTY CHAIRMAN: No, no. nly a few persons are concerned and has replied to that point. (*Interruptions*). No, no, you see the question. The estion does not arise from that. Yes, r. Chakraborty.

SHRI AMARPROSAD CHAKRAORTY: Sir, I want to know one point out the policy of the Government. The ailway Manual down a way as to how e casual labourers will be absorbed. ere two persons are involved. One was ken erroneously and the other has been ken under the orders of the Minister. ut I would like to know whether the rovisions made in the Railway Manual re followed in his department. This is y small question with regard to the policy atter.

SHRI A. B. A. GHANI KHAN CHOUHURY: Mr. Deputy Chairman, Sir, I have repeatedly answered the questions about casual workers on the floor of this House. I do not have the zone-wise figure with me but on the whole I think about 2 lakhs casual workers are there.

Regarding our present policy, we have given directives to the General Managers that if there are vacancies in Group they should first give a chance to casual workers subject to exceptions. Now there is a screening committee with each zonal Railway Division. They screen each case and accordingly make a panel. After screening all the names they absorb them and that is the policy being pursued in this regard.

श्री रामानन्द यादव : श्रीमन्, प्रथम तो मैं मंत्री जी को बधाई दूंगा कि इन्होंने जो एरर डिपार्टमेंट ने किया है उसको रेक्टिफाई किया, अपने आर्डर से उसको ठीक किया। इसके लिये ये थैंक्स के पात्र हैं। लेकिन मैं एक बात जानना चाहता हूं मंत्री जी से कि कैजुअल लेबरर्स में अनुसूचित जाति और अनुसूचित जन-जाति के लोग भी बहाल किये जाते हैं और ये जो कैजुअल लेबरर्स हैं इनको परमानेन्ट करने के समय में जो कोटा इन अनुसूचित जाति और अनुसूचित जनजातियों के लिये निर्धारित है, क्या इसके आधार पर आप इनको अबजार्ब करते हैं?

SHRI A. B. A. GHANI KHAN CHOUDHURY: Mr. Deputy Chairman, Sir, I do not have the list of percentages with me because that question does not arise out of this. But anyway, I can tell this much to this House that in many zonal railways the quota has been fulfilled-whatever is the quota of the scheduled castes and scheduled tribes—and in many zonal railways it has not been fulfilled. The reason, they say, is that they have not got the appropriate people.

श्री रामानन्द यादव : यह सब बहाना है, सिर्फ बहाना है। हमारे लड़के सड़कों पर घूम रहे हैं। लड़के नहीं मिलते, यह बहाना बनाया जाता है।

SHRI A. B. A. GHANI KHAN CHOUDHURY: Kindly allow me to complete; otherwise I will not be able to answer your question. We have started having a Cell in Delhi and also in other railway zones--a separate Cell for the scheduled castes and scheduled tribes so that justice is done to them and no *bahanabazi* is made either by anybody. So we are doing our best. But I would like to inform the hon. Member that there may be certain lapses here and there. I cannot vouchsafe for that, but I should be grateful to him if he can pass on information where lapses are there.

अनधिकृत चिकित्सकों द्वारा आंखों के आपरेशन

*405. **श्री अश्विनी कुमार**: क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा मोतियाबिन्द के आपरेशन हेतु सुविधाएं प्रदान करने के लिये स्वयंसेवी संस्थाओं को कुछ नगद सहायता प्रदान की जाती है ; यदि हां, तो कितनी राशि की सहायता दी जाती है तथा यह सहायता किन-किन नियमों की अधीन दी जाती है ;

(ख) क्या एम० बी० बी० एस० और बी० आई० एम० एस० की डिग्रियों वाले चिकित्सकों को आंखों के आपरेशन करने का प्राधिकार प्राप्त है ; यदि नहीं, तो इस प्रयोजन के लिये किन-किन व्यक्तियों को अर्हता प्राप्त है ;

(ग) क्या सरकार का ध्यान 18 जुलाई, 1984 के 'स्टेट्समैन' में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि अनधिकृत चिकित्सकों द्वारा आंखों के आपरेशन किये जा रहे हैं ; और

(घ) यदि हां, तो इस मामले में क्या-क्या उपचारी कदम उठाये जा रहे हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में उपमंत्री (कुमारी कुमुदबेन एम० जोशी): (क) जी हां । स्वयंसेवी संगठन द्वारा चलाये जाने वाले क्षेत्र शिविरों के लिए उन्हें आंखों का एक आपरेशन करने के लिए 60 रुपये दिये जाते हैं बशर्ते आपरेशनों की अधिकतम संख्या 200 हो । यदि ये शिविर सरकारी मोबाइल यूनिटों की सहायता से चलाये जाते हैं तो उन्हें अधिकतम 200 आपरेशनों के लिए प्रति आपरेशन 40 रुपये दिये जाते हैं । इसमें शर्त यह भी है कि ये शिविर दृष्टिहीनता नियंत्रण के राष्ट्रीय कार्यक्रम में निर्धारित गाइड लाइनों के अनुसार चलाये जायें ।

(ख) एम० बी० बी० एस० या बी० आई० एम० एस० की डिग्री प्राप्त डाक्टरों द्वारा आंखों का आपरेशन करने पर कोई कानूनी रोक नहीं है ।

(ग) जी हां ।

(घ) दिल्ली प्रशासन ने सूचित किया है कि क्षेत्र शिविरों का आयोजन करने की अनुमति देने से पहले नेत्र-सर्जनों की शैक्षिक योग्यताओं की जांच कर ली जाती है ।

श्री अश्विनी कुमार: माननीय उपसभापति महोदय, मैंने प्रश्न में यह पूछा है कि किन को आंखों का आपरेशन करने की अनुमति दी गई है । "बी" में उत्तर दिया गया है कि :

"There is no legal bar for doctors holding MBBS or BIMS degree to perform eye operations"

यह पहला उत्तर है । "डी" में कहा गया है कि .

"It has been informed by Delhi Administration that the qualifications of opthalmic surgeons are verified before